

SUPREME COURT OF INDIA

Commissioner of Central Excise and Customs, Aurangabad

Vs.

M/s. Ceat Limited, Nasik

C.A.No.6971 of 1999

(S.N.Variava and Dr.A.R.Lakshmanan JJ.)

17.02.2005

JUDGMENT

S.H. Kapadia, J.

1. For the reasons given in our decision in *Commissioner of Central Excise vs. M.R.F. Ltd, reported in*¹ this Civil Appeal filed by the department relating to classification of Rubberised Tyre Cord Fabric is dismissed, with no order as to costs.

¹(2005(1) SCALE 554)